

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated - 23/11/05 -

None appears for the applicant. However on behalf of Ld. Sr. Counsel appearing for the Respondents, a request has been made for short adjournment. Accordingly, the matter may be listed on 24/11/05 for admission hearing.

Ind.
Vice-Chairman

Order dated 24.11.05

None appears for the applicant nor the applicant is present in person.

However, Mr. Ashok Mohanty, Ld. Sr. Counsel for the Respondents is present.

In spite of giving repeated opportunities, the applicant has failed to appear.

The facts of the case are indisputed that the DCRG amount payable to the applicant is withheld on account of pendency of judicial proceedings against the applicant.

The Ld. Sr. Counsel, on instructions, submits that the matter which is pending in the CBI Court has already ~~been~~ progressed further and a charge sheet in the matter has been served.

In view of the above facts of the case, it is clear that the applicant is not entitled to payment of DCRG under ^{the} ~~provisional~~ pension rules.

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Copies of order
Dt 24/11/05 issued to
the Council for Bells Adels

sh
9/12/05

That being the rule position in the
matter, the grievance ventilated in this
O.A. ~~is~~ appears to be misconceived.

In the aforesaid circumstances, this
O.A. is dismissed at the admission stage.
No costs.

In Person
Vice-chairman 24/11